

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 25 of 1999  
(O.A. 436 of 1996)

Date of order : 14.6.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. M.P. Singh, Administrative Member

NIRMAL CH. SINGH

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. B.C. Sinha, counsel

For the respondents : Mr. K. Sarkar, counsel

ORDER

Heard ld. counsel for both sides.

2. Id. counsel Mr. B.C. Sinha appearing on behalf of the applicant, submits that as per order passed by the Hon'ble High Court in W.P.C.T. No.80 of 99 the applicant is entitled to all consequential benefits.

3. Id. counsel Mr. K. Sarkar appearing for the alleged contemners, submits that the departmental proceeding against the applicant has been withdrawn and the applicant has been given premotion on ad hoc basis to the post of A.P.E in Gr.'B' by order dated 16.2.2001.

4. In view of the aforesaid circumstances, we direct the respondent authorities to pay all consequential benefits to the applicant as per rules to which he is entitled for

the period of pendency of departmental proceeding against him within a period of 3 months from the date of communication of this order, if that has not been paid <sup>given</sup> in the meantime. With these observations, the Q.C. is disposed of. No order as to costs.

  
MEMBER (A)

  
MEMBER (J)